

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/TDL/2017

Subject : Petition for grant of Category IV trading licence to Aalishan Energy Limited.

Date of hearing : 15.2.2018

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Aalishan Energy Private Limited

Parties present : Shri Sushil Gupta, AEPL

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed for grant of inter-State trading licence for Category-IV. The representative of the Petitioner further submitted that arguing counsel in the matter is not available and requested to adjourn the matter. Request was allowed by the Commission.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to file the following information/clarification on or before 28.2.2018:

(a) As per Regulation 6 (4) of the Trading Licence Regulations, the applicant is required to publish the notice of his application in two daily newspapers having circulation in five regions including one economic daily newspaper as per Form-II of the Trading Licence Regulations. However, the notices of the application have not been published in accordance with Form-II of the Trading Licence Regulations. The Petitioner may clarify the same.

(b) As per Regulation 6 (5) of the Trading Licence Regulations, the applicant is required to submit within 7 days from the date of publication the original complete page of the newspaper. The Petitioner filed its application on 3.7.2017 and published the notices on 26.8.2017. Further, original complete page of all the newspapers has not been submitted. The Petitioner may clarify the same.

(c) As per Regulation 3 (2) of the Trading Licence Regulations, the applicant shall have atleast one full time professional having qualifications and experience in Power System Operation and commercial aspects. The Petitioner may clarify whether professionals engaged by the Applicant company are full time professionals and fulfill the requirements of

Regulation 3 (2) of the Trading Licence Regulations.

(d) As per Regulation 6 (1) (b) of the Trading Licence Regulations, the Applicant is required to submit copies of audited accounts along with Directors Report, Auditor Report, the Schedules and Notes on accounts for one year immediately preceding the year in which the application has been made and the special balance sheet as on any date falling within 30 days immediately preceding the date of making the application. However, the Petitioner has submitted un-audited special balance sheet. The Petitioner may clarify the same.

(e) As per Regulation 3 (a) of the Trading Licence Regulations, the Applicant applying for Category-IV licence should have net worth of Rs. one crore. As per unaudited balance sheet as on 26.6.2017, the Petitioner has networth of Rs. 10.44 lakh. The Petitioner may clarify the same.

3. The Commission directed that the due date of filing the above mentioned information should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing on 6.3.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**